

to 30.09.99.

(b) At present, there is no proposal, under consideration of the Airlines, to introduce similar fares this year.

(c) Does not arise.

Storage of Rain Water

†*128. SHRI JANESHWAR MISHRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that ground water level throughout the country has considerably declined;

(b) whether it is also a fact that such decline is caused by excessive exploitation of ground water and also by rain water which is almost completely going waste;

(c) whether it is also a fact that some new techniques of water harvesting have come up these days by which rain water can be stored; and

(d) if so, what action is being taken by Government to publicise these techniques/methods?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN SETHI): (a) to (d) Long term observations made by the Central Ground Water Board have shown decline of ground water in various parts of the country. The names of the States/districts showing pockets where fall in the ground water level for more than 4 metres (1980—99) has been observed are indicated in the Statement I (See below).

The decline in the level of ground water is mainly due to withdrawal in excess of annual recharge, variation in the amount and distribution of rainfall, reduction in the recharge of ground water due to increased urbanization, deforestation and adoption of water intensive cropping by farmers and massive outflow monsoon runoff.

Many rain water harvesting techniques are being implemented by

†Original notice of the question was received in Hindi.

various Central and State Government agencies including Non-Government Organisations, to improve the water availability. A list of such techniques tested and operationalized by the Central Ground Water Board is at Statement II (See below).

The Central Ground Water Board is implementing a Central Sector Scheme on Artificial Recharge of Ground Water at an estimated cost of Rs. 25.00 crore during the IX Plan period. The Government has also taken initiative to promote rain water harvesting and making roof-top rain water harvesting mandatory in buildings in the urban areas. The Government is also promoting use of water harvesting techniques through mass awareness programmes.

Statement I

Name of the State/District having Pockets with Fall in Ground Water Level of more than 4 Metres (1980-99)

S. No.	State	Districts
1.	Andhra Pradesh	Shrikakulam, Chittoor
2.	Maharashtra	Akola, Nagpur, Jalgaon, Osmanabad, Satara, Aurangabad, Sangli, Buldhana, Amravati
3.	Punjab	Amritsar, Jalandhar, Ferozpur, Ludhiana, Patiala, Sangrur, Faridkot, Fatchgarh.
4.	Haryana	Kurushetra, Kaithal, Mehandargarh, Jind
5.	Uttar Pradesh	Gonda, Farukhabad, Lucknow, Kanpur, Ferozpur, Allahabad, Banda, Nainital
6.	Bihar	East Singhbhum, Ranchi, Samastipur, Chapra, Dharbhanga
7.	West Bengal	Purlia, Midnapur
8.	Orissa	Koraput, Mayurbhanj
9.	Rajasthan	Nagaur, Bikaner, Jaipur
10.	Madhya Pradesh	Ujjain, Dewas, Shajahanpur, Dhar, Sagar, Bilaspur, Raipur, Surguja, Guna, Narsinghpur

11.	Karnataka	Bijapur, Bellari, Mysore,	Belgaum, Shimoga, Gulbarga	Dharwar, Bangalore,
12.	Tamil Nadu	Salem, Madurai, Kamrajar,	South Arcot, Tanjavour,	Coimbatore, Paddukottai, Thirunaganar

Statement II

Techniques of Rain Water Harvesting

1. Injection well and dug well recharge.
2. Recharge pits and shaft and trenches.
3. Gabbion structures.
4. Recharge well in Percolation tank.
5. Roof top rainwater harvesting to recharge underground water aquifer through inverted filter.
6. Recharge through storm run-off in cities.
7. Basin spreading method.
8. Sub-surface dyke.
9. Recharge channel.

Introduction of post based roster in place of vacancy based roster in the Ministry of Law

*129. SHRI R.N. ARYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the DoPT has introduced "Post Based Rosters" in place of "Vacancy Based Rosters" for implementing reservation system w.e.f 2nd July, 1997;

(b) if so, the reasons therefor;

(c) whether while introducing "Post Based Rosters" in place of "Vacancy Based Rosters" the process of identifying excesses/shortages, if any, in all the classes of services under the Ministry of Law, Justice & Company Affairs and all other organisations under its control was undertaken as prescribed under para (5) of the DoPT O.M. No. 36012/296-Estt. (Res.) dated 2nd July, 1997; and

(d) if so, the results of such exercise?